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†ITHE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) The net Small Savings collections throught the country during last year, 1973-74, amounted to Rs. 450.29 crores (provisional figures).

Written Answers

- (b) The rate of interst being given to the depositors at present under the Small Savings Scheme are as under:
 - (I) Tax Free Securities

(1)	Post •	Office	Savings	
	Bank D		5%	
(:A	7 Voor	Mation	ol Say	

- (ii) 7-Year National Sav-6% ings Certificates . (II Issue)
- (iii) 7-Year National Savings Certificates 6% (III Issue)
- (iv) 10-Year Cumulative Time Deposits . . . 6.25%
- (v) 15-Year Public Pro-7% vident Fund
- which (b) Securities. Income from is subject to tax-
 - (vi) 7-Year National Savings Certificates . 10.25 % (IV Issue)
 - (vii) 7-Year National Savings Certificates 10.25% (V Issue)
 - (viii) Post Office time Deposits-

(a) 1-Year		8%
(b) 2-Year		81 %
(c) 3-Year		9%
(d) 5-Year		10%
n 0.00	_	• •

(ix) Post Office Recurring 9.25% . .

As the interest rates were only recently increased, there is no proposal at present for further revision.

- (c) Information regarding number of cases in which inquiries regarding payment of income-tax have been made from the depositors under the Small Savings Scheme during the last year is not available with us.
- (d) and (e) Special Saving campaigns are launched by the National Savings Organisation in the rural areas every year the time of harvesting, For this purpose the field staff visit the grain markets and canvass on the-spot investments. Mobile Post Offices are also sent to rural arears to facilitate investments.]

चिट फंड तथा फाइनेंस कम्पनियां

58. श्री कल्पनाथ :

श्री जगदीश जोशी:

श्री गणानन्द ठाक्र :

श्री नागेश्वर प्रसाद साही :

श्री नत्थी सिंह :

श्रीश्याम लाल गुप्तः

क्या वित्त मंत्री यह वनाने की कृपा करेंगे कि

- (क) देश में चिट फंड तथा फाइनेंस कम्पनियो की संख्या क्या है;
- (ख) क्या ऐसी कम्पनियों को निक्षेप के लिए धन राणि प्राप्त करने का **म्रधिकार** है; यदि हां, तो किन शर्ती पर: ग्रीर
- (ग) इन कम्पनियो द्वारा की जाने वाली धोखाधडी के मामलों को रोकने के लिए सरकार क्या उपाय करने का विचार रखती है?

†[Chit Fund and finance companies

58. SHRI KALP NATH:

SHRI JAGDISH JOSHI:

SHRI GUNANAND THAKUR:

SHRI NAGESHWAR PRASAD SHAHI:

SHRI NATHI SINGH SHRI"SHYAMLAL GUPTA:

Will the Minister of FINANCE be pleased to state:

- (a) the number of Chit fund and finance companies in the country:
- (b) whether such companies are authorised to receive money as deposits and if so, on what terms and conditions:
- (c) what measures Government propose to take to check frauds by these com-

वित्त मंत्री (श्री सी० सुब्रहमण्यम): (क) कम्पनी कार्य विभाग ने सूचित

किया है कि चिट ग्रौर वित्त व्यवसाय के मुख्य उद्देश्य से कम्पनी ग्रधिनियम के

^{† []} English translation.

के म्रधीन पंजीकृत कम्पनियों की कुल संख्या 31 मार्च, 1974 को 2307 थी।

(ख) चिट फंड कम्पनियों और वित्त कम्पनियों समेत सभी सीमित (लिमिटेड) कम्पनियों की जमाएं स्वीकार करने विषयक गतिविधियों पर, भारतीय रिजर्व वैंक द्वारा, भारतीय रिजर्व वैंक द्वारा, भारतीय रिजर्व वैंक द्वारा, भारतीय रिजर्व वैंक प्रधिनियम 1934 के प्रध्याय 3(ख) के प्रधीन जारी किये गये निदेशों द्वारा नियंत्रण लागू किया जाता है। इन निदेशों के प्रधीन यह अपेक्षित नही है कि ये कम्पनियां जनता से जमाएं स्वीकृत करने के लिए रिजर्व वैंक से प्राधिकृति प्राप्त करें। इन निदेशों में केवल इस प्रकार की कम्पनियों द्वारा जमाग्रों के रूप में स्वीकार्य राशियों की कुल मात्रा पर ही प्रतिबंध लगाए गए हैं।

,ग) जहां तक चिट फंड कम्पिनयों का प्रकृत है सरकार ने बैंकिंग भ्रायोग की ये सिफारिशे स्वीकार कर ली हैं कि सभी राज्यों द्वारा स्वीकार कर लिये जाने के लिये. चिट फंड व्यवसाय को विनिय-मित करने विषयक एक ग्रादर्श विधान (माडल ला) तैयार किया जाना चाहिये श्रौर इस विधान के तैयार होने तक, वे राज्य. जिनके यहां चिट फण्ड विषयक विधान मौजद नही है, यथासम्भव, श्रन्य राज्यों के विधान श्रंगीकार कर लें तदनुसार रिजर्व बैक एक ग्रादर्श चिट फण्ड विधान तैयार करने के यथावश्यक उपाय कर रहा है। इसने राज्य सरकारों को इस सुझाव के वारे में भी लिखा है कि यदि चिट फंडों को विनियमित करने के विषय में उनके यहां भ्रावश्यक विधान न हों तो वे अन्य राज्यों के इस प्रकार के विधान ग्रपने यहां लाग करने की बांछनीयता पर विचार करे।

वित्त (फाईनांस) कम्पनियों की गति-विधियों की समीक्षा के बाद वैंकिंग 4—645RSS/74

श्रायोग ने, इस प्रकार की कम्पनियों पर नियंत्रण की वर्तमान व्यवस्था की पुन: रचना के विषय में कुछ सिफारिशें की हैं। इन सिफारिशों पर विचार के बाद सरकार ने सिद्धांतत: यह तय कर लिया है कि उसे सभी भ्रनियमित गैर-बैंककारी संस्थाय्रों द्वारा जमा-स्वीकार को निषद्ध घोषित करने के लिए सांविधिक शक्तियाँ प्राप्त करनी चाहियें ग्रौर एतद्विषयक सभी विद्यमान सविधियों ग्रीर निर्देशों कठोर बनाया जाना चाहिये। इस मामले पर गहराई के साथ विचार करने ग्रौर इस विषयक अगली कार्यवाही के बारे में स्पष्ट सिफारिशे करने के लिए, इस बीच भारतीय रिजर्व बैंक ने एक ग्रध्ययन दल गठित किया है जिस का कार्य प्रगति पर है।

†[THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) The Department of Company Affairs have reported that as on 31st March, 1974 there were 2307 companies registered under the Companies Act with chit and finance business as their main object.

(b) Control over the deposit-acceptance activities of limited companies, including chit fund companies and finance companies is enforced by the Reserve Bank of India through a set of directions issued by it under Chapter IIIB of the Reserve Bank of India Act, 1934. These directions do not require the companies to obtain an authorisation from the Reserve Bank for acceptance of deposits from the public. The directions merely impose restrictions on the total quantum that such companies may accept by way of deposits.

(c) As regards chit fund companies, Government have accepted the recommendations of the Banking Commission that a model law to regulate chit fund business should be formulated for adoption by all the States and, pending that, the States which do not have chit fund legislations may adopt laws of other State Governments wherever possible. The Reserve Bank is accordingly taking steps to prepare

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^{†[]} English translation,

a model chit fund law. It has also written to the State Governments suggesting that, if they do not have a legislation to regulate chit funds, they may examine the desirability of extending to their States, the laws of other States which have such legislation.

As regards finance companies, the Banking Commission had, on a review of their activities, made certain recommendations for a restructuring of the existing scheme of control over these companies. On considering these recommendations, Government have decided in principle that statutory powers may be taken to prohibit acceptance of deposits by all unincorporated non-banking institutions and that the existing statutes and directions thereunder may be tightened. With a view to examining this matter in depth and to make specific recommendations for further action, the Reserve Bank of India has since constituted a Study Group whose deliberations are in progress.]

Exemption to Low Paid Employees from the Payment under Compulsory Deposit Scheme

- 59. SHRI T. V. ANANDAN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that some of the State Governments have requested the Central Government to exempt low paid employees from the payment under Compulsory Deposit Scheme; and
- (b) if so, what are the details in this regard and what is the reaction of the Central Government thereon?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b) The reference presumably is to compulsory deposits under the Additional Emoluments (Compulsory Deposit) Ordinance/Act, 1974. Suggestions for exemption of low paid employees from the provisions of the aforesaid legislation have been received from the Government of Punjab, Kerala, Maharashtra, West Bengal and Assam. The Governments of Puniab and Kerala have, suggested exemption of additional wages accruing as a result of fixation or revision of minimum wages under the Minimum Wages Act, 1948. Exemption for employees receiving emoluments upto Rs. 250 per month has been suggested by the Government of Maharashtra, for employees receiving emoluments upto Rs. 300 per month by the Government of Kerala, for employees receiving emoluments upto Rs. 400 per month by the Government of West Bengal and for employees receiving emoluments upto Rs. 5000 per annum by the Government of Assam.

The Additional Emoluments (Compulsory Deposit) Act, 1974 itself exempts from compulsory deposit any increase in wages consequent on revision of minimum wages fixed under the Minimum Wages Act, 1948. (This exemption was not there in the Additional Emoluments (Compulsory Deposit) Ordinance 1974 which the Act replaced). Employees whose employment is of a casual nature or is not likely to continue for more than 180 days in a year including intervening holidays and periods of leave have also been exempted from the operation of all the provisions of the Act by notification under Section 17 of the Act on 30th October, 1974. Having regard to the fact that this Act is a short term measure to curb the inflationary pressures on the economy, Government is of the view that any further relaxation would not be advisable as it would dilute the efficacy of the measure.

Reservation of Posts for Scheduled Castes and Scheduled Tribes in State Bank of India

- 60. SHRI N. H. KUMBHARE: Will the Minister of FIN NCE be pleased to state:
- (a) what is the present strength of "Probationary Officers" in the State Bank of India:
- (b) since when reservation in services for Scheduled Castes and Scheduled Tribes is being followed by this Bank;
- (c) how many appointments were made' to the posts of "Probationary Officers" in the years 1971, 1972 and 1973;
- (d) how many posts were reserved for persons from Scheduled Castes and Scheduled Tribes in the year 1974, including carry-forward and anticipatory vacancies in the said posts; and
- (e) whether any special steps are being taken to fill in these reserved vacancies.